

- (a) whether the number of RTI cases has been piling up;
- (b) if so, the details and reasons therefor;
- (c) whether Government has made any action plan in this regard; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) About 55 per cent cases before the Central Information Commission as on 30.09.2010 were three months old and only about 8 per cent more than six months old.

(c) and (d) The Central Information Commission has launched a special drive to dispose of the cases which are more than three months old.

#### **Implementation of report of second ARC**

†1775. SHRI JAI PRAKASH: Will the PRIME MINISTER be pleased to state:

- (a) whether Government feels a need to make new and accurate efforts to control the corrupt conduct of Government employees keeping in view the present situation;
- (b) if so, whether Government is considering to implement the report of Second Administrative Reforms Commission (ARC) for this purpose; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Yes, Sir.

(b) and (c) The Second Administrative Reforms Commission has made certain recommendations on the issue of 'Corruption' in its 4th Report titled 'Ethics in Governance'. This report focuses on preventive measures for reducing corruption and strengthening vigilance mechanism. The Commission has made 134 recommendations of which 82 have been accepted by the Government and 4 have been partially accepted. These recommendations are under various stages of implementation. The decision of the Government on these recommendations is also available on the website of Department of Administrative Reforms and Public Grievances *i.e.* [www.darpg.nic.in](http://www.darpg.nic.in)

#### **Inquiry in complaint against officials**

†1776. MISS ANUSUIYA UIKEY: Will the PRIME MINISTER be pleased to state:

- (a) whether there is any provision of inquiry and action in case any complaint, in notarized affidavit against any Government official, employee, public servant for taking bribe, involvement in corruption or for harassing any citizen in any form, is received;

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†Original notice of the question was received in Hindi.